

## Supplementary Recommendations on Quantum and Structure of License fee For Radio Paging Service Providers in Cities

The TRAI made on 17<sup>th</sup> August 1999 following Supplementary Recommendations on Quantum and Structure of License fee for Radio Paging Service Providers in Cities in regard to periodicity and modalities for payment of license fee under the Revenue Sharing Arrangement:

- a. The year for the purpose of levy of license fee shall be the financial year ending 31<sup>st</sup> March.
- b. The license fee shall be paid in 4 quarterly instalments during the financial year. Each quarterly instalment shall be payable on or before the end of the calendar month following the quarter.
- c. License fee for each quarter shall be paid provisionally by the Licensee on self-certification of the Network Revenue for that quarter. Final adjustment of the license fee for the financial year shall be made on or before 30<sup>th</sup> June of the following year based on revenue figures duly certified by the Chartered Accountant engaged by the Licensee for auditing the annual accounts of the Licensee company.
- d. Any delay beyond the stipulated period will attract interest at the Prime Lending Rate (PLR) of State Bank of India as notified from time to time as further increased by two percent per annum. The interest shall be compounded monthly at the rate (s) applicable for the period (s) of default. A part of the month shall be reckoned as a full month for the purposes of calculation of interest.
- e. The Licensor reserves the right to scrutinise the books of accounts of the Licensee for verifying the correctness of figures of reported revenue.